

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.288/MP/2024

- Subject : Petition under section 79(1)(c), (f), and (k) of the Electricity Act, 2003 read with Regulations 9, 19, and 20 of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 seeking adjudication of disputes related to the return of energy due to the Petitioner from the Respondent in terms of the letter of intent dated 23.3.2022.
- Petitioner : Himachal Pradesh State Electricity Board Limited (HPSEB)
- Respondent : Kreate Energy (I) Private Limited (KEIPL)
- Date of Hearing : **6.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Anand Ganesan, Advocate, HPSEB
Ms. Swapna Seshadri, Advocate, HPSEB
Shri Amal Nair, Advocate, HPSEB
Ms. Shivani Verma, Advocate, HPSEB
Ms. Devyani Prasad, Advocate, HPSEB

Record of Proceedings

Learned counsel for the Petitioner submitted the present Petition had been filed seeking adjudication of the disputes related to the return of supply of the 52.69 MUs of energy due to the Petitioner from the Respondent, KEIPL- an inter-State trading licensee, in terms of the Letter of Intent dated 23.2.2022.

2. Considering the submission made by the learned counsel for the Petitioner, the Commission ordered as under:
- (a) Issue notice subject to just exceptions; and
- (b) The Respondent to file its reply on maintainability and on merit, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder, within three weeks thereafter.
3. The Petition will be listed for hearing on **11.3.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)